

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 575 of 2020

IN THE MATTER OF:

**Marathe Hospitality
Through its partner Anoop Naik** **...Appellant**

Versus

**Mahesh Surekha, Resolution Professional
Of Phadnis Resorts and Spa India Ltd. & Ors.** **...Respondents**

Present:

For Appellant : **Mr. Anuj Tiwari, Advocate**

For Respondents : **Mr. Shyam Kapadia, Mr. Saurabh Pandya and
Mr. Mahesh Surekha, Advocates for IRP**

O R D E R
(Through Virtual Mode)

14.07.2020 Let notice be issued on the Respondents both on the appeal as well as on I.A. No. 1486/2020.

Mr. Shyam Kapadia, Advocate waives and accepts notice on behalf of Respondent No. 1. No further notice needs to be given to him.

Let Notice be issued on Respondent Nos. 2 to 7. Appellant to provide mobile Nos./*e-mail* address of the Respondent Nos. 2 to 7. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three day.

Prayer for interim relief is rejected.

List the matter on **29th July, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

/ns/gc/

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